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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. NO.1042/96
M.A. NO.1552/96

No.

Decided on 05.11.1996

HON'BLE SHRI R.K. AHOOJA, MEMBER (A)

Shri Hawa Singh.
Assistant Audit Officer
Director General of Audit
Defence Services
L-II Block, Brassey Avenue
NEW DELHI - 1.Applicant

(by Advocate - None

Vs.

1. Comptroller & Auditor General
of India
10 Bahadur Shah Zafar Marg
NEW DELHI - 2.

2. Director General of Audit
Defence Services, L-II Block,
Brassey Avenue,
NEW DELHI - 2.Respondents

through Shri M.K. Gupta, Advocate

ORDER(Oral)

I have heard the learned Counsel for the Respondents. The relief sought by the Applicant was to quash the office order No.90 dated 11.4.96 whereby he had been transferred from the office of Director General of Audit, Defence Services, New Delhi, to the office of DDA, Kirkee, Pune. By way of interim relief, say of the impugned order was prayed for. However, no interim relief was allowed. The learned counsel for the Respondent states that the Applicant

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has since joined in his new place of posting.

2. The learned counsel, Shri Gupta, has further submitted two documents; one a copy of D.O. letter No. 3093/0E&Bills/Estt./21-96 dated 7.10.96 issued from the office of Comptroller and Auditor General (C&AG) addressed to Director (HQ), Office of the Director General of Audit, Defence Services, stating that the Applicant and another officer have been selected to work as Assistant Administrative Officers in the office of C&AG on deputation basis. The addressee has also been asked to relieve the Applicant with directions to report for duty in the CAG's office, New Delhi. A copy of office order No.245 dated 25.10.96 issued by the office of D.G. of Audit, Defence Services, New Delhi, has also been submitted. Vide this order, the Applicant's services have been placed on deputation to the office of C&AG, New Delhi.

3. Since the main ground for impugning transfer order was that the Applicant wanted to continue in Delhi, which purpose is apparently served by the aforesaid orders, the Application is virtually rendered infructuous. This is probably the reason none has appeared on behalf of the Applicant.

4. In view of the above circumstances, I dismiss the Application. No order as to costs.

/avi/

R.K. Ahuja
(R.K. AHOOJA)
MEMBER (A)